

Open Court

CENTRAL ADMINISTRATIVE TIRBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 25th day of May 1999

Original Application no. 338 of 1999.

Hon'ble Mr. S. Dayal, Administrative Member
Hon'ble Mr. S.L. Jain, Judicial Member

Narender Dev Sharma, S/o Shri B.D. Sharma, r/o Q. no.
19-A/450 O.F. Estate, Murad Nagar, Distt. Ghaziabad, U.P.

... Applicant.

C/A Sri A.K. Trevedi

Versus

1. Union of India through the Secretary, Ministry of Defence, Govt. Of India, New Delhi.
2. The Director General/Chairman, Ordnance Factory Board, Govt. of India, 10A, Auckland Road, Calcutta.
3. The Dy Director, (Vigilance) Ordnance Factory Board, 10-1, S.K. Bose Road, Calcutta.
4. The General Manager, Ordnance Factory, Muradnagar, Distt Ghaziabad (U.P.)

Respondents.

C/R Sh. V. Shelekar

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ORDER

Hon'ble Mr. S. Dayal, Member-A.

Sri A. K. Trevedi learned counsel for the
app' t. None for the respondents.

2. Learned counsel for the applicant mentions that
the applicant has filed a ~~review~~^{revision} petition dated 05.09.99
and that it was sent to the respondents. He seeks that
his revision petition may be disposed of.

3. In view of the prayer of the learned counsel
for the applicant. We direct the respondents that in
case they have received a copy of the ~~review~~^{revision} petition
they may dispose of the same one way or other within
a period of three months from the date of receipt a copy
this order.

4. There shall be no order as to costs.

Jyoti
Member-J

SL
Member-A

/PC/